

CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENG HYDERABAD.

MA. No. 62/2001 in
OA. 879/99

Between:-

Date: 29-1-2001.

The State of Andhra Pradesh,
rep. by the Chief Secretary to the Government,
General Administration Department,
A.P. Secretariat, Hyderabad.

... Applicant.

A n d

1. Sri. R. Venkateshwara Rao, IFS.
2. Union of India rep. by the Secretary
to Govt. Environment and forests,
Parayaran Bhavan, OGO, Complex,
Lodhi Road, New Delhi.
3. The Union Public Service Commission rep. by
the Secretary, Dholpur House, Shajahan Road,
New Delhi-110 011.

... Respondents.

Counsel for the Applicant : Mr. V. V. Anil Kumar, Counsel for A.P.
State.
Mr. N. Ram Mohan Rao, Advocate.

Counsel for the Respondents: Mr. V. V. Anil Kumar &
Mr. V. Rajeshwara Rao, CGSC.

CORAM:

HON'BLE MR. JUSTICE V. RAJA GOPALA REDDY: VICE CHAIRMAN

HON'BLE SHRI M. V. NATARAJAN: MEMBER (A).

Hon'ble Tribunal made the following order:-

This is an application for extension of time to
comply with the order of the Tribunal. By order dt. 24.7.2000,
time was given for 6 months to complete the enquiry against
the applicant the said time is expiring by tomorrow.

2. In view of the facts stated in the affidavit,
time is extended finally by two months from today. No further
time would be granted. M.A. ordered.

M
DY. REGISTRAR (J)